



LAW CENTRE-I
FACULTY OF LAW
UNIVERSITY OF DELHI
DELHI-110007



NHRC – LC-I NATIONAL MOOT COURT COMPETITION, 2015

FEBRUARY 20-22, 2015

Organized in collaboration with
NATIONAL HUMAN RIGHTS COMMISSION

RULES AND REGULATIONS

I. ELIGIBILITY

The competition is open for students currently pursuing their Bachelors' degree in law i.e. 3-year LL.B. Programme or the 5-year B.A., LL.B./ B.B.A., LL.B/ B.Sc. LL.B Programme.

II. LANGUAGE

The language of the competition shall be English.

III. REGISTRATION

- a) Provisional registration from the institutions interested in participating should reach us by **January 15, 2015** via email at mootcourtsociety.lc1@gmail.com with subject title 'Provisional Registration'.
- b) The duly filled registration forms should reach latest by **January 30, 2015** through email at mootcourtsociety.lc1@gmail.com with subject title 'Final Registration'. The teams shall send along with registration fees of **Rs. 1800/-** in the form of a Demand Draft drawn in favour of **The Registrar, University of Delhi**. The soft copy of the Demand Draft shall be sent to mootcourtsociety.lc1@gmail.com with subject title 'Demand Draft' by **January 30, 2015**.
- c) Teams shall send the soft copy of memorial by January 30, 2015 to mootcourtsociety.lc1@gmail.com with the title 'Memorial Submission'. Hard copy of the same is expected by February 2, 2015.
- d) A maximum of **48 teams** shall be registered on 'Memorial Perusal' basis. The teams so

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registered shall be sent a confirmation by the organizers by **February 6, 2014**.

IV. REPORTING FOR COMPETITION

The participants are expected to arrive at the venue of the Competition (Law Centre-1, Faculty of Law, Delhi University) on **February 20, 2015** at **1600 hrs** for registration.

V. TEAM COMPOSITION

- a) Each team shall comprise of two speakers, who may be accompanied by one researcher, all of whom shall have to be accordingly designated during the registration process.
- b) The names of the speakers and researcher so provided shall not be allowed to be changed after **January 30, 2015**.
- c) Each team will be given a team code and each member shall be given an individual code. The team code shall be sent to the registered teams.
- d) The team members shall not reveal their identities or that of their institutions in the written submission, supplementary volume or during the oral arguments. Such disclosure shall invite penalties including disqualification. The decision for the same shall be the discretion of the organizers.

VI. STRUCTURE OF THE COMPETITION

The competition rounds shall be held over a period of two days i.e. February 20 and February 22, 2014. The inaugural function and the draw of lots will be held on February 20, 2015.

Written Submission:

All memorials submitted must conform to the following requirements. Failure to do the same would attract negative marking.

- a) A written submission shall be made for both the sides (Petitioner/Appellant and Respondent).
- b) Once the written submissions have been submitted, no revisions, supplements, or additions will be allowed.
- c) Written Submissions must be printed on A-4 paper with black ink and must be neatly spiral bound and not stapled.
- d) The font of the body of the Memorial must be Times New Roman, size 12, with 1.5 line spacing and the font-size of footnotes/endnotes, if any, must be size 10 with single line

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spacing. The Bluebook style for citation shall be followed.

- e) Each page must have a margin of at least an inch on all sides.
- f) The Memorial should not exceed 25 typed pages (not including the cover page, table of contents and index of authorities) and shall at least consist of the following parts :
 - Cover Page – [colored blue for Applicant, and red for Respondent]
 - Table of Contents
 - Index of Authorities
 - Statement of Jurisdiction
 - Statement of Facts
 - Statement of Issues
 - Summary of Pleading
 - Written Pleadings
 - Prayer
- g) The Cover Page of each Written submission must state the following:
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- h) Footnotes should be limited to only citations or any other information relevant to the arguments. In no event shall footnotes contain extra or irrelevant information and in no case shall footnotes contain arguments.
- i) A supplementary volume may be sent along with the hard copy of the written submission.
- j) Each team shall be provided with the copy of the written submission of the opponent team at the draw of lots for the respective rounds.
- k) The soft copies of the written submissions shall be mailed to mootcourtsociety.lc1@gmail.com latest by **January 30, 23:59 hrs.** Any submission made after the prescribed time shall be penalized with half a mark for every six hours of delay.
- l) The hard copies of the memorials along with supplementary volume (if any) should reach the following address latest by **1900 hrs on February 02, 2015:**

Teacher Convener,
Mooters' Society,
Law Centre-1, Faculty of Law,
Delhi University,
Chhatra Marg, Delhi- 110007

Oral Rounds

- a) In each oral round a team will be represented by two speakers who will present arguments. The researcher will not participate in the arguments but will be seated along with the

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speakers.

- b) No Researcher of any team will be permitted to speak, (except in exceptional circumstances after the approval of the Judges), but would be allowed to communicate with his/her team members in a discrete manner.
- c) Teams, while submitting their oral arguments, should not pass any material for reference to the Judges. Speakers are not allowed to pass any materials to the Judges, unless asked for by the Judges.
- d) During the oral rounds teams would not be allowed to use any electronic devices like Laptops, LCD Projector and Video camera etc.
- e) The dress code for the competition is standard Advocate's attire. Senior Counsel Gowns are not permitted to be worn by the participants in the competition.

The oral rounds are divided into four stages:

- (a) The Preliminary Rounds
- (b) The Quarter-Finals
- (c) The Semi-Finals
- (d) The Final

a) Preliminary Rounds

1. The draw of lots for determining the side for which the teams shall be arguing and exchange of memos for Preliminary Rounds would be held on March 7, 2014.
2. The Preliminary Rounds will be held on February 20, 2015. Each team shall have to argue once for the Appellant and once for the Respondent.
3. Each team would be given **30 minutes** to present their oral arguments including the time required for rebuttal, subject to a minimum of **10 minutes** per speaker.
4. Judges may, at their discretion, extend the time for oral argument.
5. Rebuttal (subject to a maximum time of 5 minutes) would be allowed only to the Appellant. The Appellant will have to specify the length of time they want to set aside for rebuttal, before beginning their oral arguments.
6. A warning bell will be sounded, three minutes before the completion of the allocated time

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for each speaker.

7. No two Teams will face each other more than once in the Preliminary Rounds.
8. The Quarter-Finalists shall be determined according to the following system
 - At the end of the Preliminary Rounds, the top eight Teams will qualify for the Quarter-Finals.
 - The eight teams will be selected on the basis of number of rounds won (two wins). Team with a 'win' would be the team with higher cumulative written submission and oral round scores.
 - In case of a tie in total scores between two teams, the team with higher written submission scores would graduate to the next round.
9. The side a Team will from, be arguing in advanced rounds will be decided by a Draw of Lots.

b) Quarter-Finals

1. All the advanced rounds i.e. Quarter-Finals, Semi-Finals and Final will be knockout rounds evaluated only on basis of the Oral arguments.
2. Each team will get a total of **35 minutes** to present their case. The time includes questioning by judges.
3. The division of time is at the discretion of the team members subject to a minimum of **ten minutes** per speaker.
4. On all other aspects the round will be subject to the rules as mentioned hereinbefore.
5. In case of a tie, the team with higher scores in the written submission will graduate to the Semi-Finals.

c) Semi-Finals

1. Each team will get a total of **40 minutes** to present their case. The time includes questioning by judges.
2. Two teams that score the maximum marks in the semi finals will move on to the final round. In case of a tie, teams scoring the higher scores in their written submission will move to the final round.

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3. The division of time is at the discretion of the team members subject to a minimum of fifteen minutes per speaker.

d) Final Round

1. Each team will get a total of **45 minutes** to present their case. The time includes questioning by judges.
2. The division of time is at the discretion of the team members subject to a minimum of fifteen minutes per speaker.

VII. SCOUTING

1. Teams will not be allowed to observe the oral rounds of any other team. Scouting is strictly prohibited. Scouting by any of the team members will result in immediate disqualification.
2. Scouting by any person should be brought to the notice of the organizers immediately, without disturbing the rounds in progress.
3. If a Team finds any rules of the Competition being violated at any stage of the Competition, a complaint regarding the same shall be registered within fifteen minutes with the Court Room Officers/Control Room. Team(s) under no circumstances shall approach the Judges of the rounds with any complaints.
4. The organizer's decision in this regards will be final.

VIII. SCORING CRITERIA

- | | |
|--|----------|
| ➤ Written submission | 20 MARKS |
| ➤ Oral Arguments | 80 MARKS |
| • Application of facts and evidence | |
| • Understanding of law and procedure | |
| • Use of authorities and precedents | |
| • Advocacy skills, response to question and articulation | |
| • Court etiquette | |

IX. AWARDS

1. The following awards will be given.
 - a. Best Team Award [cash price: Rs. 20,000/-]
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- b. Runner up Team [cash price: Rs. 15,000/-]
- c. Best Written submission Award [cash price: Rs. 7,500/-]
- d. Best Speaker [cash price: Rs. 7,500/-] – The Best Speaker prize will be decided on the basis of highest marks scored by a participant in the preliminary round.

- 2. All participants will be awarded participation certificates.
- 3. In no case will the participating team be given their respective certificate prior to the Valedictory function and will be given only after the Valedictory function and under any circumstance the Certificate of Appreciation/merit and awards will not be couriered.

X. CODE OF CONDUCT

- 1. The participants must behave in a dignified manner and not cause any inconvenience to the volunteers or other participants.
- 2. Any participant found misbehaving with other participants or volunteers will be disqualified immediately.
- 3. Deference to the Judges of the moot court competition must be maintained inside and outside the Court Hall.
- 4. Participants will be disqualified from the competition, if they are found:
 - a. Smoking or consuming/ carrying drugs or alcohol in the campus or accommodation.
 - b. Misbehaving, or causing nuisance, or making abusive statements, showing disrespect towards judges, co-participants or members of the host institution.

XI. OUTSTATION PARTICIPANTS

1. Pre Arrival

The participating teams shall share their travel plans with the organizers by **January 30, 2015** via email communication at mootcourtsociety.lc1@gmail.com with subject title ‘Travel Plan’.

2. Post Arrival

a) On arrival the registered teams are required to confirm their participation by contacting on any of the Mooters’ Society Council Members (phone numbers provided at the end of this document). The confirmation should also be done on the **February 20, 2015** at the registration desk in the Law Centre-I latest by **1600 hrs.**

b) All the participants are required to carry their College/University Identity Cards at the time of registration and at all times during the competition. The teams must ensure that the Venue- Law Centre-1, Faculty of Law, Chhatra Marg, University of Delhi- 110007
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organizers know the whereabouts of all team members at all times from the time of their arrival till their departure from Delhi.

XII. ACCOMMODATION, FOOD AND TRANSPORT

1. **Accommodation-** Accommodation shall be provided only to the outstation teams on the days of the competition i.e. from February 20-22, 2015 (3 days 2 nights starting February 20). It shall be extended to only members of the participating team (maximum three). Costs of one additional night **(Rs. 600/-)**, if required, will be borne by the participants. Team/s shall be responsible for any/all damages caused by them during their stay.
2. **Transport-** The organizers shall not be responsible for pick up at arrival or drop on departure, for any of the teams participating in the competition.
3. **Food-** Food shall be provided to all the teams only on the three days of the competition.

XIII. MISCELLANEOUS

1. The organizers' decision with regard to the interpretation of rules or any other matter related to the competition will be final and binding. All the rules are only inclusive and not exhaustive for the competition.
2. If there is any situation which is not contemplated in the rules, the organizers' decision on the same will be final and binding.
3. The organizers reserve the right to vary, alter, modify, or repeal any of the above rules without any prior notification, if so required and as they may deem appropriate.
4. Rules should be strictly adhered to. Any deviation from there will attract disqualification.

XIV. CLARIFICATIONS

1. Participating teams may seek clarifications to the moot problem via e-mail to mootcourtsociety.lc1@gmail.com with subject title 'Moot Clarification'. The last date for seeking any such clarification is **January 20, 2015**.
2. Any other clarifications regarding registration/submission of memorials, accommodations, transport can be mailed at mootcourtsociety.lc1@gmail.com

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For any further queries you can reach us at

Law Centre-I Office : 011- 27667991
(Monday – Friday, 3 pm – 7.30 pm)

Asif Zamir (Student Convener, Moot Court Society): +91-9810906420

Eshna Kumar (Student Co-Convener): +91-9717313618

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